



भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

Completion of Recovery Proceedings under certificate No. 9251 of 2026 dated July 27, 2026 issued against Neha Aggarwal (PAN: AQDPA1749D) in the matter of dealings in Illiquid Stock Options at BSE segment.

Recovery Certificate No. 9251 of 2026 dated July 27, 2026 was drawn against **Neha Aggarwal** [Defaulter] (PAN: AQDPA1749D) for a sum of **Rs.5,76,000/- (Rupees Five Lakhs Seventy-Six Thousands Only)** along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by Adjudicating Officer vide Order No. WTM/AB/ISD/ISD-SEC-5/31442/2025-26 dated May 29, 2025 in the matter of In the matter of trading based stock recommendations using social media YouTube in the scrip of Sadhna Broadcast Ltd..

In view of the payment of the amount of **Rs. 5,81,000/- (Rupees Five Lakh Eighty-One Thousand Only)** due under the certificate, the said certificate is hereby completed in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with and Rule 12 of the Second Schedule to the Income-tax Act, 1961.

September 01, 2026
New Delhi



RAJAN KUMAR
Digitally signed
by RAJAN KUMAR
Date: 2026.09.01
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RAJAN KUMAR
RECOVERY OFFICER